

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T.C.P No. 20/(MAH)/2015
CA No.

CORAM:

Present:

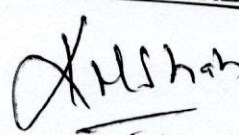
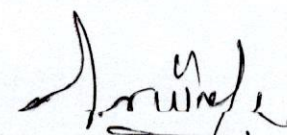
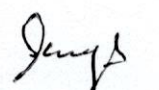
SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 16.11.2016

NAME OF THE PARTIES: Mr. Mukesh Gokal
V/s.
M/s. Contrex Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956
and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
1)	Kajal Shah and Karan Rethana 1/b Dashur Kalambi & Associates	Adv for Res 2106	
	Aditya Mehra 1/b Kalpesh Joshi for (Impudor.)	Adv. for Impudor	
	Adv. Mohan Kumar a/w Saanya Brigmohan i/b M/s Kartileya & Associates for Respondent No. 11	Adv for Respondent No. 11	
	Adv Shrey Shah for the Petitioner 1/b Shargiani Nawla & Associates	Adv. For Petitioner	

Order

CP No. 20/397-398/CLB/MB/MAH/2015

At request of the Respondent basing on the order passed by the Hon'ble High Court on 21.10.2016, list this matter for hearing on 5.1.2017.

The Petitioner Counsel, basing ^{on the} order dated 13.4.2016, sought for extension of undertaking given by the parties. There being no objection to any of the parties for extension of the undertaking dated 24.2.2016 the same is extended till further order.

sd/-

B.S.V. PRAKASHKUMAR
Member (Judicial)

sd/-

V. NALLASENAPATHY
Member (Technical)